

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)- 306(ND)/2017

IN THE MATTER OF:

M/s. APT Packaging Limited

.. PETITIONER

Vs.

M/s. Sheon Skincare (P) Ltd

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 05.9.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)


For the Petitioner/Applicant : Mr. Rohit Raihi, Advocate
For the Respondents : -

ORDER

Learned Counsel for the petitioner/applicant is present and represents that proof of service under Section 8 of IBC Code, 2016 as well as the service of application has been served on the Corporate Debtor along with the respective Tracking Report. However, post filing of application with hearing date is required to be served notice to the respondent/Corporate Debtor to be taken by the petitioner. For the said purpose, the matter is adjourned for a week.

List on 14.9.2017.

Surjit
05.9.2017


(R. VARADHARAJAN)
MEMBER (JUDICIAL)